

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 256 OF 2018 &
IA NO. 1039 OF 2018

Dated: 25th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Company Limited Appellant(s)
Versus
M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Isha Mittal
Mr. Apoorv Kurup

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1
Mr. C.K.Rai
Mr. Sachin Dubey for R-2

ORDER

Learned counsel, Ms. Isha Mittal, appearing for the Appellant prays for another two weeks time to file her rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file her rejoinder in the matter by 12.11.2018 with necessary IA, after duly serving copy to learned counsel for the appearing respondents.

List the matter on **15.11.2018**, as agreed by learned counsel appearing for the Appellant and the appearing Respondents.

(S. D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member